

HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 248/ UHC/Admin. A/2019

Dated : October 14, 2019

In exercise of the powers conferred by Article 225 read with Article 235 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the **following amendment in High Court Rules, 1952**, applicable to Uttarakhand under U.P. Reorganisation Act, 2000.

AMENDMENTS

Rule 10-A in Chapter XXII of the Rules of the Court, 1952 shall be inserted after Rule 10 as follows:

Rule 10-A: Time Period for implementation of orders:

In the absence of any time period prescribed by the Court for implementation of the direction or order made or the rule absolute issued by the Court, the same shall be implemented within two months of the receipt of the order.

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-

(Hira Singh Bonal)

Registrar General

No. 6766/ UHC/Admin. A/2019

Dated : October 14, 2019

Copy forwarded for information and necessary action to: -

1. Advocate General, Uttarakhand.
2. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
3. Secretary, Legislative, Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
4. Principal Secretary, Personnel, Government of Uttarakhand, Dehradun.
5. President/Secretary, High Court Bar Association, Nainital.
6. Director, Government Press, Uttarakhand, Industrial Area, Ramnagar, Roorkee-247667, District Hardwar for Publication of the Notification in the next issue of the Gazette of Uttarakhand and also to furnish copy of Gazette to this Court.
7. All the District & Sessions Judges, Uttarakhand.
8. Principal Judge/ Judges, Family Courts.
9. All the Tribunals of the State.
10. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
11. Member Secretary, State Legal Services Authority, Nainital.
12. All the Registrars of High Court of Uttarakhand.
13. Joint Registrars/Deputy Registrars of the Court.
14. P.P.S. to Hon'ble the Chief Justice.
15. Assistant Registrars/Librarian/Section Officers of the Court.
16. P.S./P.A. to Hon'ble Judges of this Hon'ble Court with the request to place the Notification for kind perusal of Hon'ble Judges.
17. P.A. to Registrar General.
18. I/c N.I.C., High Court of Uttarakhand, Nainital for uploading the notification on the website of the High Court.
19. Guard File/Assistant concerned.

**Joint Registrar
Admin.A**